

RATIFIED

Minutes of Meeting No.23/13 scheduled on 5.2.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 23/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 05.02.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee first considered the minutes of the Norms Committee Meeting No.22/13 dated 22.1.2013 for confirmation and confirmed and adopted the same without any change.

1	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:19.03.2013
	Decision : The Committee noted that firm was invited for a personal hearing on 22.1.2013 but they did not attend the personal hearing. The Committee, therefore, decided to give them a second opportunity of personal hearing to explain their case on 5.3.2013 at 2.30 pm in DGFT, Udyog Bhavan.			

2	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:19.03.2013
	Decision : The Committee noted that DIT has issued two deficiency letters to firm asking for information and the same is still awaited. The Committee decided to remind the firm for expediting their reply.			

3	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply.			

4	Case No.:3/13/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Rejected
	HQ File :01/80/050/00248/AM12/	RLA File :05/23/040/00167/AM12/	Lic.No/Date:0510298976 08.08.2011	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 followed by reminder dated 20.10.2012 and final reminder dated 13.12.2012 and also granted addition 15 days to receive reply from firm. Since no reply was received from firm, the Committee is constrained to reject their case with direction to pay the Customs Duty and applicable interest for regularization of the licence. RLA may take necessary action accordingly.			

5	Case No.:9/19/80-ALC2/2011	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00377/AM12/	RLA File :07/24/040/00237/AM12/	Lic.No/Date:0710082914 29.09.2011	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(81)/12/TSW(B)/13 dated 17.01.2013 (copy enclosed). RLA may take necessary action accordingly.			

6	Case No.:22/20/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Rejected
	HQ File :01/80/050/00407/AM12/	RLA File :05/23/040/00300/AM12/	Lic.No/Date:0510307950 15.11.2011	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 followed by reminder dated 20.10.2012 and final reminder dated 13.12.2012 and also granted addition 15 days to receive reply from firm. Since no reply was received from firm, the Committee is constrained to reject their case with direction to pay the Customs Duty and applicable interest for regularization of the licence. RLA may take necessary action accordingly.			

7	Case No.:30/2/80-ALC2/2012	Party Name:RYALI ENGINEERS	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00619/AM12/	RLA File :09/24/040/00020/AM12/	Lic.No/Date:0910050866 19.01.2012	Defer Date:19.03.2013
	Decision : The Committee noted that a reply has been received from firm and decided to forward copy of reply to technical authority for examination and comments.			

8	Case No.:37/14/80-ALC2/2012	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00323/AM13/	RLA File :52/24/040/00049/AM12/	Lic.No/Date:5210037729 24.01.2012	
	Decision : Based on DIPP written comments dated 5.2.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weight of 5547 Kgs. to be specified with quantity of export product. 2. Word 'Relevant' to be prefixed with the description of import item at Sl. No. 1. 3. Quantity of import item at Sl. No. 1 to be allowed as 2212 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 2 to be allowed as 5 Nos. (66 Kgs.)on net to net basis with accountability clause. 5. Import items at Sl. No. 3,4& 5 to be deleted as the same not imported by the firm. RLA may take necessary action accordingly.			

9	Case No.:29/2/80-ALC2/2012	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00618/AM12/	RLA File :05/24/040/00384/AM12/	Lic.No/Date:0510316908 08.02.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter and reminder letter dated 21.1.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

10	Case No.:35/2/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00624/AM12/	RLA File :31/82/040/00361/AM12/	Lic.No/Date:3110053099 22.02.2012	Defer Date:19.03.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

11	Case No.:2/2/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:23/80-ALC2/2012 05.02.2013	Rejected
	HQ File :01/80/050/00002/AM13/	RLA File :31/83/040/00242/AM12/	Lic.No/Date:3110053628 02.04.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 followed by reminder dated 19.10.2012 and final reminder dated 12.12.2012 and also granted addition 15 days to receive reply from firm. Since no reply was received from firm, the Committee is constrained to reject their case with direction to pay the Customs Duty and applicable interest for regularization of the licence. RLA may take necessary action accordingly.			

	Case No.:10/8/80-ALC2/2012	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00156/AM13/	RLA File :07/24/040/00024/AM13/		

		Lic.No/Date:0710087896 24.04.2012	
12	Decision : Based on DIPP written comments dated 5.2.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weight of export product to be specified as 8976Kgs. 2. Quantities of import items from Sl. Nos. 1 to 9, 11, 12 & 20 to be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 10 to be allowed within 2 % of FOB value of exports. 4. Quantities of import items at S.No.13 & 14 put together to be allowed as 315 Nos. on net to net basis with accountability clause. 5. Quantity of import item at Sl.No.15 to be allowed as 245 Kgs. inclusive of 40% wastage after 1/3rd recovery. 6. Quantity of import item at Sl.No.16 to be allowed as 192.5 Kgs. inclusive of 18% wastage after 1/3rd recovery. 7. Quantity of import item at Sl.No.17 to be allowed as 1789 Kgs. inclusive of 1.8% wastage after 1/3rd recovery 8. Quantity of import item at Sl.No.18 to be allowed as applied for i.e. 218 Kgs. inclusive of 109% wastage. 9. Quantity of import item at S.No.19 to be allowed as 5677 Kgs. inclusive of 100% wastage after 1/3rd recovery. RLA may take necessary action accordingly.		

13	Case No.:9/8/80-ALC2/2012 HQ File :01/80/050/00155/AM13/	Party Name:MICRO TECH.CNC PRIVATE LIMITED RLA File :07/24/040/00009/AM13/	Meet No/Date:23/80-ALC2/2012 05.02.2013 Lic.No/Date:0710087899 26.04.2012	Approved
Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(81)/12/TSW(B)/13 dated 17.01.2013 (copy enclosed). RLA may take necessary action accordingly.				

14	Case No.:15/8/80-ALC2/2012 HQ File :01/80/050/00161/AM13/	Party Name:ZENITH PRECISION PVT LTD ., RLA File :07/24/040/00028/AM13/	Meet No/Date:23/80-ALC2/2012 05.02.2013 Lic.No/Date:0710088129 09.05.2012	Deferred Defer Date:19.03.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 6.8.2012 followed by reminder dated 10.9.2012 and final reminder dated 13.12.2012 and also granted addition 15 days more time to receive reply from firm. However, The Committee noted that the firm vide letter dated 1.2.2013 has requested more time for providing information.				

15	Case No.:16/8/80-ALC2/2012 HQ File :01/80/050/00162/AM13/	Party Name:ZENITH PRECISION PVT LTD ., RLA File :07/24/040/00029/AM13/	Meet No/Date:23/80-ALC2/2012 05.02.2013 Lic.No/Date:0710088131 09.05.2012	Deferred Defer Date:19.03.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 6.8.2012 followed by reminder dated 10.9.2012 and final reminder dated 13.12.2012 and also granted addition 15 days more time to receive reply from firm. However, The Committee noted that the firm vide letter dated 1.2.2013 has requested more time for providing information.				

16	Case No.:2/5/80-ALC2/2012 HQ File :01/80/050/00064/AM13/	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD. RLA File :31/83/040/00024/AM13/	Meet No/Date:23/80-ALC2/2012 05.02.2013 Lic.No/Date:3110054174 11.05.2012	Approved
Decision : Based on DIPP written comments dated 5.2.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net weights of export products from Sl. No. 1 to 11 to be specified as 46 Kgs., 30 Kgs., 530 Kgs., 450 Kgs., 452 Kgs., 121 Kgs., 480 Kgs., 294 Kgs., 78 Kgs., 72 Kgs.& 403 Kgs., respectively. 2. Quantities of import items at Sl. No. 1, 2 & 4 to be allowed as 660.8 Kgs., 598 Kgs. & 991 Kgs. respectively inclusive of 5 % wastage. 3. Quantity of import item at Sl. No. 3 to be allowed as applied for i.e. 127.628 Kgs. inclusive of 5 % wastage. RLA may take necessary action accordingly.				

	Case No.:3/5/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Rejected
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17			Meet No/Date:23/80-ALC2/2012 05.02.2013	
	HQ File :01/80/050/00065/AM13/	RLA File :31/83/040/00011/AM13/	Lic.No/Date:3110054193 11.05.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.9.2012 followed by reminder dated 19.10.2012 and final reminder dated 12.12.2012 and also granted addition 15 days more time to receive reply from firm. Since no reply was received from firm, the Committee is constrained to reject their case with direction to pay the Customs Duty and applicable interest for regularization of the licence. RLA may take necessary action accordingly.			

18	Case No.:26/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00312/AM13/	RLA File :07/24/040/00043/AM13/	Lic.No/Date:0710088185 14.05.2012	Defer Date:19.03.2013
	Decision : The Committee noted that copy of firm's reply has been forwarded to MSME for examination and comments.			

19	Case No.:28/8/80-ALC2/2012	Party Name:LLOYDS STEEL INDUSTRIES LTD	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00174/AM13/	RLA File :03/95/040/00069/AM13/	Lic.No/Date:0310695387 18.05.2012	
	Decision : Based on DIPP written comments dated 5.2.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weights of export products at Sl. No. 1 & 2 to be specified as 247 MT & 44 MT respectively. 2. Word "Relevant" to be prefixed with the description of import item at Sl. No. 1 and its quantity to be allowed as 237.3 MT inclusive of 5 % wastage. RLA may take necessary action accordingly.			

20	Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:19.03.2013
	Decision : The Committee noted that DIT has vide letter dated 22.1.2013 has sought information from firm for examination of their case. The Committee decided to remind the firm for expediting their reply.			

21	Case No.:33/14/80-ALC2/2012	Party Name:OMIL + JSC -JV	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00319/AM13/	RLA File :05/24/040/00081/AM13/	Lic.No/Date:0510327351 14.06.2012	
	Decision : Based on DHI written comments dated 5.2.2013, the Committee decided to ratify norms of subject authorization as under: Item 1 – 1.05 Kg/kg content. RLA may take necessary action accordingly.			

22	Case No.:16/11/80-ALC2/2012	Party Name:SUNSHINE EXTRUSIONS INDIA P.LTD.,	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00230/AM13/	RLA File :07/24/040/00095/AM13/	Lic.No/Date:0710088925 15.06.2012	
	Decision : Based on DIPP written comments dated 5.2.2013, the Committee decided to ratify norms of subject authorization as under: 1. Words 'containing 99% Copper' to be suffixed with the description of export item at Sl. No. 1. 2. Quantity of import item at Sl. No. 1 to be allowed as 19590 Kgs inclusive of 2 % wastage taking clue from SION C-1184. 3. Quantity of import item at Sl. No. 2 to be allowed as applied for i.e.20000 Kgs. inclusive of 3 % wastage. RLA may take necessary action accordingly.			

23	Case No.:2/8/80-ALC2/2012	Party Name:SULZER INDIA LTD	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00148/AM13/	RLA File :31/83/040/00036/AM13/	Lic.No/Date:3110054707 18.06.2012	Defer Date:19.03.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 21.1.2013 and decided to remind them for expediting their reply.

24	Case No.: 36/14/80-ALC2/2012	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00322/AM13/	RLA File :52/24/040/00009/AM13/	Lic.No/Date:5210038596 21.06.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 18.1.2013 and decided to remind them for expediting their reply.			

25	Case No.: 24/14/80-ALC2/2012	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00310/AM13/	RLA File :02/24/040/00036/AM13/	Lic.No/Date:0210178842 22.06.2012	Defer Date:19.03.2013
	Decision : The Committee noted that a reply has been received from firm and decided to forward copy to the Technical Authority for examination and comments.			

26	Case No.: 44/14/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00330/AM13/	RLA File :07/24/040/00149/AM13/	Lic.No/Date:0710089403 02.07.2012	Defer Date:19.03.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

27	Case No.: 17/11/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:19.03.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

28	Case No.: 19/11/80-ALC2/2012	Party Name:HARI MACHINES LTD	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00233/AM13/	RLA File :23/24/040/00001/AM13/	Lic.No/Date:2310003202 10.07.2012	Defer Date:19.03.2013
	Decision : The Committee noted that copy of firm's reply dated 16.1.2013 has been forwarded to DHI for examination and comments.			

29	Case No.: 46/14/80-ALC2/2012	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Withdrawn
	HQ File :01/80/050/00332/AM13/	RLA File :03/95/040/00249/AM13/	Lic.No/Date:0310701395 10.07.2012	
	Decision : Case withdrawn as it was already decided.			

30	Case No.: 45/14/80-ALC2/2012	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00331/AM13/	RLA File :07/24/040/00168/AM13/	Lic.No/Date:0710089728 17.07.2012	
	Decision : Based on DIPP written comments dated 5.2.2013, the Committee decided to ratify norms of subject Authorization on repeat basis as per decision Advance Authorization No.0710085938 dated 02.02.2012 ratified in Norms Committee Meeting No. 12/80 dated 04/09/2012: - Description of import item at Sl. No. 2 to be modified as " Prime Hot Rolled High Tensile Steel Sheet 12.5 MM x 1500 MM x 4000MM" - Quantities of import items at Sl. No. 1 & 2 put together to be allowed as 657229 Kgs. inclusive of 5 % wastage. RLA may take necessary action accordingly.			

31	Case No.: 9/11/80-ALC2/2012	Party Name:BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00223/AM13/	RLA File :05/23/040/00131/AM13/	Lic.No/Date:0510329934 17.07.2012	Defer Date:19.03.2013

Decision : The Committee noted that firm has sought 15 days extra time for providing reply against deficiency letter dated 21.1.2013.

32	Case No.:20/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00306/AM13/	RLA File :09/24/040/00140/AM13/	Lic.No/Date:0910053280 18.07.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments No. 3(128)/2012-TSW(B)/8 dated 3.1.2013 (copy enclosed). RLA may take necessary action accordingly.			

33	Case No.:17/14/80-ALC2/2012	Party Name:BERCO UNDERCARRIAGES (INDIA) PVT LTD	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00303/AM13/	RLA File :09/24/040/00194/AM13/	Lic.No/Date:0910053312 20.07.2012	Defer Date:19.03.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

34	Case No.:13/14/80-ALC2/2012	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00299/AM13/	RLA File :07/24/040/00157/AM13/	Lic.No/Date:0710089992 01.08.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.10.2013 followed by reminder dated 13.12.2013 and final reminder dated 21.1.2013 and decided to await 15 days more to receive reply from firm.			

35	Case No.:15/14/80-ALC2/2012	Party Name:EMMVEE SOLAR SYSTEMS PVT LTD.,	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00301/AM13/	RLA File :07/24/040/00195/AM13/	Lic.No/Date:0710090019 02.08.2012	Defer Date:19.03.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

36	Case No.:2/11/80-ALC2/2012	Party Name:ABB LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00216/AM13/	RLA File :07/24/040/00202/AM13/	Lic.No/Date:0710090030 02.08.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to DIT deficiency letter and decided to remind them for expediting their reply.			

37	Case No.:27/14/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00313/AM13/	RLA File :07/24/040/00180/AM13/	Lic.No/Date:0710090071 03.08.2012	Defer Date:19.03.2013
	Decision : The Committee noted that copy of firm's reply has been forwarded to MSME for examination and comments.			

38	Case No.:1/17/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00366/AM13/	RLA File :03/95/040/00333/AM13/	Lic.No/Date:0310704473 08.08.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm was requested vide email to forward copy of a complete set of application immediately for examination of their case and the same is awaited. The Committee decided to remind them to immediately forward a complete set of application in this case.			

39	Case No.:8/14/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00294/AM13/	RLA File :05/23/040/00149/AM13/	Lic.No/Date:0510331556 08.08.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 16.11.2012 followed by reminder dated 13.12.2012 and final reminder dated 21.1.2013 and decided to await 15 days more to receive information from firm.			

	Case No.:19/14/80-ALC2/2012			Deferred
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40		Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	
	HQ File :01/80/050/00305/AM13/	RLA File :05/23/040/00166/AM13/	Lic.No/Date:0510331795 09.08.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm vide reply dated 5.2.2013 informed that it is a physical export and copy of letter has been forwarded to DHI. On the recommendation of DHI, the Committee decided to seek information from firm on Sr.No. 4 & 5 of Import item, separate quantity for electrodes / wire and flux.			

41	Case No.:5/14/80-ALC2/2012	Party Name:ADVANTEC COILS PVT LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00291/AM13/	RLA File :05/23/040/00151/AM13/	Lic.No/Date:0510331765 09.08.2012	Defer Date:19.03.2013
	Decision : The Committee noted that copy of firm's reply dated 21.1.2013 has been forwarded to C&PC for examination and comments.			

42	Case No.:21/14/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00307/AM13/	RLA File :07/24/040/00188/AM13/	Lic.No/Date:0710090187 10.08.2012	Defer Date:19.03.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to remind them for expediting their reply.			

43	Case No.:32/14/80-ALC2/2012	Party Name:ROTHERDE INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Closed
	HQ File :01/80/050/00318/AM13/	RLA File :31/83/040/00089/AM13/	Lic.No/Date:3110055426 16.08.2012	
	Decision : The Committee noted that firm vide its letter dated 11.1.2013 has informed that they have surrendered the licence to RA. The Committee noted that there is no action now required from NC and decided to close the case in its part. RLA may take necessary action accordingly.			

44	Case No.:39/14/80-ALC2/2012	Party Name:DOOSAN CHENNAI WORKS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00325/AM13/	RLA File :04/24/040/00102/AM13/	Lic.No/Date:0410139508 05.09.2012	Defer Date:19.03.2013
	Decision : On the recommendation of DHI, the Committee decided to seek information from firm as per Sl.No.4,5, & 11 of Standard Deficiency Format and also the eligibility of supplies.			

45	Case No.:6/14/80-ALC2/2012	Party Name:GRAZIANO TRASMISSIONI INDIA PVT LTD	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00292/AM13/	RLA File :05/23/040/00200/AM13/	Lic.No/Date:0510333669 05.09.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.10.2013 followed by reminder dated 13.12.2012 and final reminder dated 21.1.2013 and decided to await 15 days more to receive information from firm.			

46	Case No.:2/14/80-ALC2/2012	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:23/80-ALC2/2012 05.02.2013	Closed
	HQ File :01/80/050/00288/AM13/	RLA File :61/24/040/00022/AM13/	Lic.No/Date:6110000871 07.09.2012	
	Decision : The Committee noted that RA, Dehradun informed vide email dated 31.1.2013 that they have issued this authorization on net to net basis and hence they have not forwarded copy of firm's application to NC. The Committee, therefore, observed that there is no action required from NC and decided to close the case in its part. RLA may take necessary action accordingly.			

	Case No.:31/13/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00286/AM13/	RLA File :03/95/040/00266/AM13/	Lic.No/Date:0310708237 10.09.2012	
	Decision : Based on DIPP written comments dated 5.2.2013, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of export product to be specified as 131.5 MT. 2. Import items at Sl. No. 1&2 shall be of relevant grade and thickness as contained in the export product 3. Import item at Sl. No. 5 shall be of relevant grade and dia. as contained in the export product.			

47	4. Quantities of import items at Sl. No. 1 & 2 to be allowed as applied for i.e. 23000Kgs. & 10000Kgs. respectively inclusive of a wastage of 5%. 5. Quantity of Test Coupons in import item at Sl. No. 3 to be restricted as "4 Nos. (480Kgs.)". 6. Total quantity of import item at Sl. No. 3 to be allowed as 6 Nos. (13 MT) on net to net basis with accountability clause. 7. Quantity of Test Coupons in import item at Sl. No. 4 to be restricted as "26 Nos. (1706Kgs.)". 8. Total quantity of import item at Sl. No. 4 to be allowed as 92 Nos. (48 MT) on net to net basis with accountability clause. 9. Quantity of import item at Sl. No. 5 to be allowed as 26000Mtrs. (32 MT) inclusive of a wastage of 2%. 10. Weights of import items at Sl. No. 6 & 7 to be specified as 3973 Kgs. & 3000 Kgs. respectively. 11. Import items at Sl. No. 6 & 7 to be allowed on net to net basis with accountability clause. 12. Import items at Sl. No. 8 & 10 to be deleted as no details/calculations submitted by the firm for weld overlay. 13. Quantity of import item at Sl. No. 9 (welding Electrodes) to be allowed as 820Kgs. respectively. RLA may take necessary action accordingly.
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48	Case No.:1/14/80-ALC2/2012 HQ File :01/80/050/00287/AM13/	Party Name: GRAZIANO TRASMISSIONI INDIA PVT LTD RLA File :05/23/040/00214/AM13/	Meet No/Date: 23/80-ALC2/2012 05.02.2013 Lic.No/Date: 0510334461 12.09.2012	Deferred Defer Date: 19.03.2013
Decision : The Committee noted that firm vide their letter dated 4.2.2013 requested for 15 days more to provide information.				

49	Case No.:17/20/80-ALC2/2012 HQ File :01/80/050/00433/AM13/	Party Name: THERMAX LTD., RLA File :31/83/040/00115/AM13/	Meet No/Date: 23/80-ALC2/2012 05.02.2013 Lic.No/Date: 3110055920 28.09.2012	Approved
Decision : The Committee decided to ratify norms of subject authorization as per DHI written comments No. 3(02)/13-TSW(B)/16 dated 18.1.2013 dated 5.2.2013 (copy enclosed). RLA may take necessary action accordingly.				

50	Case No.:24/20/80-ALC2/2012 HQ File :01/80/050/00440/AM13/	Party Name: KILBURN ENGINEERING LTD RLA File :03/94/040/00515/AM13/	Meet No/Date: 23/80-ALC2/2012 05.02.2013 Lic.No/Date: 0310710999 28.09.2012	Deferred Defer Date: 19.03.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 18.1.2013 and decided to remind them for expediting their reply.				

51	Case No.:4/20/80-ALC2/2012 HQ File :01/80/050/00420/AM13/	Party Name: DIA ALUMINIUM INDIA PRIVATE LIMITED RLA File :31/83/040/00065/AM13/	Meet No/Date: 23/80-ALC2/2012 05.02.2013 Lic.No/Date: 3110055921 01.10.2012	Deferred Defer Date: 19.03.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 18.1.2013 and decided to remind them for expediting their reply.				

52	Case No.:23/20/80-ALC2/2012 HQ File :01/80/050/00439/AM13/	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED, RLA File :03/94/040/00546/AM13/	Meet No/Date: 23/80-ALC2/2012 05.02.2013 Lic.No/Date: 0310711364 03.10.2012	Deferred Defer Date: 19.03.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 21.1.2013 and decided to remind them for expediting their reply.				

53	Case No.:15/20/80-ALC2/2012 HQ File :01/80/050/00431/AM13/	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED RLA File :31/83/040/00110/AM13/	Meet No/Date: 23/80-ALC2/2012 05.02.2013 Lic.No/Date: 3110056019 09.10.2012	Deferred Defer Date: 19.03.2013
Decision : On the recommendation of DIPP, the Committee decided to seek information as per Sr.No. 4, 5 & 11 of Standard Deficiency Format-Exportwise.				

	Case No.:2/17/80-ALC2/2012	Party Name: PLAST TECH ENGINEERING	Meet No/Date: 23/80-ALC2/2012 05.02.2013	Deferred
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54	HQ File :01/80/050/00367/AM13/	RLA File :04/24/040/00136/AM13/	Lic.No/Date:0410140373 11.10.2012	Defer Date:19.03.2013
Decision : The Committee decided to forward copy of firm's application to C&PC for examination and comments.				
55	Case No.:26/20/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00442/AM13/	RLA File :03/94/040/00442/AM13/	Lic.No/Date:0310712579 12.10.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 18.1.2013 and decided to remind them for expediting their reply.			
56	Case No.:5/20/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00421/AM13/	RLA File :31/83/040/00127/AM13/	Lic.No/Date:3110056062 15.10.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.1.2013 and decided to remind them for expediting their reply.			
57	Case No.:3/20/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00419/AM13/	RLA File :05/24/040/00264/AM13/	Lic.No/Date:0510337411 18.10.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.1.2013 and decided to remind them for expediting their reply.			
58	Case No.:21/20/80-ALC2/2012	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00437/AM13/	RLA File :11/24/040/00024/AM12/	Lic.No/Date:1110027289 19.10.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 18.1.2013 and decided to remind them for expediting their reply.			
59	Case No.:13/20/80-ALC2/2012	Party Name:KOBELCO CRANES INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00429/AM13/	RLA File :05/23/040/00266/AM13/	Lic.No/Date:0510337585 23.10.2012	Defer Date:19.03.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			
60	Case No.:6/20/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00422/AM13/	RLA File :05/23/040/00276/AM13/	Lic.No/Date:0510337677 26.10.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.1.2013 and decided to remind them for expediting their reply.			
61	Case No.:18/20/80-ALC2/2012	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00434/AM13/	RLA File :09/24/040/00364/AM13/	Lic.No/Date:0910054187 29.10.2012	
	Decision : Based on DHI written comments dated 5.2.2013, the Committee decided to ratify norms of subject authorization as under: Item 1 – 1.05 Kg/kg content. Item 2 to 4 – 1.02 kg/kg content. Item 5 to 7 – On net to net basis. RLA may take necessary action accordingly.			
	Case No.:3/17/80-ALC2/2012	Party Name:HONDA CARS INDIA LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred

62	HQ File :01/80/050/00368/AM13/	RLA File :05/23/040/00279/AM13/	Lic.No/Date:0510337700 29.10.2012	Defer Date:19.03.2013
	Decision : The Committee noted that DHI informed vide UO NO. 3(140)/12-TSW(B)/15 dated 17.1.2013 that firm has replied vide letter dated 5.12.2012. However, firm has not submitted information as per Sr.No.11 of SDL. The Committee decided to ask the firm to provide the requisite information immediately.			

63	Case No.:20/20/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00436/AM13/	RLA File :05/24/040/00269/AM13/	Lic.No/Date:0510338313 06.11.2012	Defer Date:19.03.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

64	Case No.:30/20/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00446/AM13/	RLA File :61/24/040/00034/AM13/	Lic.No/Date:6110000889 07.11.2012	Defer Date:19.03.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

65	Case No.:10/20/80-ALC2/2012	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Transferred to NC3
	HQ File :01/80/050/00426/AM13/	RLA File :05/23/040/00319/AM13/	Lic.No/Date:0510338749 08.11.2012	
	Decision : The Committee noted that Department of Pharmaceuticals vide OM No. 35021/01/2013-PI (Norms) dated 28.1.2013 has informed that the HS Code 90189031 used by the applicant for all export products is misleading and it refers to some equipments such as renal dialysis equipments artificial kidney, kidney machine and dialyzer. As the products are analogous to dextrose or saline solutions sold in plastic pouches used for various clinical conditions, these products need to be classified under Chapter 30 for Pharmaceutical products. Dept. of Pharmaceuticals has advised that the company to resubmit the application with proper HS Code. In view of Department of Pharmaceuticals observation that the products need to be classified under Chapter 30 for Pharmaceutical products, the Committee decided to transfer the case to NC-III and to also advise the firm that they may revise and resubmit their application to RA and send copy to Norms Committee-III for fixation of norms. The Committee also decided to inform this fact to RA for their information.			

66	Case No.:7/20/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00423/AM13/	RLA File :05/24/040/00295/AM13/	Lic.No/Date:0510338801 09.11.2012	
	Decision : Based on DHI written comments dated 5.2.2013, the Committee decided to ratify norms of subject authorization as under: "Weight of EP Gyratory Crusher to be called for and incorporated. Motor of Bharat Bijlee to be deleted from the Import List. GN-4 - Engineering Products with accountability clause". RLA may take necessary action accordingly.			

67	Case No.:8/20/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00424/AM13/	RLA File :05/24/040/00293/AM13/	Lic.No/Date:0510338790 09.11.2012	
	Decision : Based on DHI written comments dated 5.2.2013, the Committee decided to ratify norms of subject authorization as under: "Weight of EP Gyratory Crusher to be called for and incorporated. Motor of Bharat Bijlee to be deleted from the Import List. GN-4 - Engineering Products with accountability clause". RLA may take necessary action accordingly.			

68	Case No.:9/20/80-ALC2/2012	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	Approved
	HQ File :01/80/050/00425/AM13/	RLA File :05/24/040/00294/AM13/	Lic.No/Date:0510338797 09.11.2012	
	Decision : Based on DHI written comments dated 5.2.2013, the Committee decided to ratify norms of subject authorization as per GN-4 - Engineering Products with accountability clause. RLA may take necessary action accordingly.			

	Case No.:14/20/80-ALC2/2012			Approved
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69		Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:23/80-ALC2/2012 05.02.2013	
	HQ File :01/80/050/00430/AM13/	RLA File :05/23/040/00324/AM13/	Lic.No/Date:0510338940 12.11.2012	
	Decision : The Committee noted that firm vide its letter dated 1.2.2013 informed that it is a case of Physical Export. Accordingly, on the recommendation of DHI, the Committee decided to ratify norms of subject authorization as under: Item 1 to 5 – 1.02 Kg/Kg content. Item 6 to 14 – to be allowed on Net to Net basis with accountability clause. RLA may take necessary action accordingly.			

70	Case No.:19/20/80-ALC2/2012	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00435/AM13/	RLA File :05/24/040/00298/AM13/	Lic.No/Date:0510338939 12.11.2012	Defer Date:19.03.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 21.1.2013 and decided to remind them for expediting their reply.			

71	Case No.:1/23/80-ALC2/2012	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:23/80-ALC2/2012 05.02.2013	Deferred
	HQ File :01/80/050/00480/AM13/	RLA File :04/24/040/00200/AM13/	Lic.No/Date:0410142170 28.12.2012	Defer Date:19.03.2013
	Decision : The Committee noted that DIT has issued a deficiency letter directly to firm seeking certain technical information required in connection with examination of their case.			

S.No.513

Case No. A/R-20	M/s. Marks Pryor Marketing Technology Pvt. Ltd.,	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.31/24/040/00213/AM10	3110042306
Date: 05.02.2013		Ratification of norms	dt.10.03.2010

The Committee decided to ratify norms of subject authorization as per MSME written comments No. 30(241)2011-ME dated 7.1.2013 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.514

Case No.A/R-164	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00226/AM11/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.11/24/040/00011/AM11	1110022638
Date: 05.02.2013		Revision of norms	dt.18.06.2010

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

S.No.515

Case No. A/R-22	M/s. The Saraswati Industrial Syndicate Ltd., Yamunanagar	HQF.No.01/80/050/00052/AM08/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.05/24/040/01081/AM07	0510202875
Date: 05.02.2013		Revision of norms	dt.24.04.2007

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

S.No.516

Case No. A/R-57	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00410/AM12/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.05/23/040/00296/AM12	0510308687
Date: 05.02.2013		Revision of norms	dt.21.11.2011

The Committee noted that the firm has not replied to deficiency letter dated 21.1.2013 and decided to remind them for expediting their reply. Case deferred for 19.3.2013.

S.No.517

Case No. A/R-70	M/s. Zenith Precision Pvt. Ltd., Bangalore	HQF.No.01/80/050/00375/AM11/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.07/24/040/00207/AM11	(i) 0710073874 dt.27.08.2010
			(ii) 0710072313 dt.07.06.2010
			(iii) 0710070638 dt.22.03.2010
			(iv) 0710070262 dt.26.02.2010
			(v) 0710072312 dt.17.06.2010
			(vi) 0710070572 dt.17.03.2010

Date: 05.02.2013	Ratification of norms	(vii) 0710070294 dt.17.03.2010 (viii) 0710075610 dt.24.11.2010
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The Committee noted that firm was asked to provide licence wise details and firm's reply is awaited. Case deferred for 19.3.2013.

Sl.No.518

Case No. A/R-71	M/s. Micro Tech	HQF.No.01/80/050/00295/AM12/DES.I	Lic. No. & date
Meeting No. 23/13	CNC Pvt. Ltd.,	RA.F.No.07/24/040/00215/AM12	0710082069
Date: 05.02.2013	Bangalore	Ratification of norms	dt.06.09.2011

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

Sl.No.519

Case No. A/R-73	M/s. CIM Tools Pvt. Ltd., Bangalore	HQF.No.01/80/050/01808/AM09/DES.I	
Meeting No. 23/13		RA.F.No.07/24/040/00601/AM09	
Date: 05.02.2013		Fixation of norms in respect of Advance Authorizations No.(1) 0710045512 dt.16.06.2006 (2) 0710048538 dt.21.11.2006 (3) 0710049073 dt.20.12.2006 (4) 0710056594 dt.26.03.2008 (5) 0710057420 dt.14.05.2008 (6) 0710057706 dt. 04.06.2008 (7) 0710058177 dt.27.06.2008 (8) 0710061857 dt.22.12.2008 (9) 0710062744 dt.04.02.2009 (10) 0710063214 dt.24.02.2009 (11) 0710063217 dt.24.02.2009 (12) 0710063398 dt.03.03.2009 (13) 0710064050 dt.06.04.2009 (14) 0710064254 dt.20.04.2009 (15) 0710065367 dt.12.06.2009 and (16) 0710065368 dt.12.06.2009 - reg.	

The Committee noted that firm vide their letter dated 1.2.2013 informed that they will provide license-wise information on import and export product in due course. Case deferred for 19.3.2013.

Sl.No.520

Case No. A/R-80	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00533/AM11/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.05/23/040/00204/AM12	0510275831
Date: 05.02.2013		Revision of norms	dt.27.10.2010

The Committee noted that firm has not replied to deficiency letter dated 16.11.2012 followed by reminder dated 21.1.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred for 19.3.2013.

Sl.No.521

Case No. A/R-81	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00278/AM12/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.05/23/040/00186/AM12	0510299447
Date: 05.02.2013		Revision of norms	dt.11.08.2011

The Committee noted that firm has not replied to deficiency letter dated 16.11.2012 followed by reminder dated 21.1.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred for 19.3.2013.

Sl.No.522

Case No. A/R-82	M/s. Boysen India Limited Noida	HQF.No.01/80/050/00035/AM12/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.05/23/040/00037/AM12	0510288928
Date: 05.02.2013		Revision of norms	dt.27.04.2011

The Committee noted that firm has not replied to deficiency letter dated 16.11.2012 followed by reminder dated 21.1.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence. Case deferred for 19.3.2013.

Sl.No.523

Case No. A/R-85	M/s. Pressure Vessels India, Pune	HQF.No.01/80/050/00099/AM12/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.31/83/040/00004/AM12	3110048359
Date: 05.02.2013		Revision of norms	dt.31.05.2011

The Committee noted that the firm has not replied to deficiency letter dated 21.1.2013 and decided to remind them for expediting their reply. Case deferred for 19.3.2013.

S.No.524

Case No. A/R-25	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00677/AM11/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.11/24/040/00028/AM11	1110023053
Date: 05.02.2013		Request for revision /amendment of norms.	dt.27.08.2010

The Committee noted that firm's request for amendment is under examination of DHI. The Committee also noted that BHEL vide their letter No. MM/FE/1110023053 dated 21.01.2013 has requested to advise RA, Bhopal to amend the Authorization for addition of one more item in the import list, i.e. Tungstan Carbide Power, Qty:41510 kgs and CIF value of 100,37,00,000, subject to ratification by the Norms Committee. The Committee decided to inform RA that Norms Committee has no objection in incorporating this additional item in the subject Authorization, provided the

Authorization is valid. However, the quantity of this import item would be decided by the Norms Committee in consultation with the concerned Technical Authority. RLA may take necessary action and inform the NC accordingly. Case deferred for 19.3.2013.

Sl.No.525

Case No. A/R-115	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00823/AM12/DES.I	Lic. No. & date 0310564122 dt.11.03.2010
Meeting No. 23/13		RA.F.No.03/95/040/00808/AM10	
Date: 05.02.2013		Request for reinstate the allowed quantity as per original licence in respect of item No.1 and 6.	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

Sl.No.526

Case No. A/R-116	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00547/AM12/DES.I	Lic. No. & date 0510313896 dt.09.01.2012
Meeting No. 23/13		RA.F.No.05/23/040/00384/AM12	
Date: 05.02.2013		Request for revision/ amendment of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 19.3.2013.

Sl.No.527

Case No. A/R-117	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00171/AM11/DES.I	Lic. No. & date 0510265356 dt.02.06.2010
Meeting No. 23/13		RA.F.No.05/24/040/00072/AM11	
Date: 05.02.2013		Request for revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

Sl.No.528

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00722/AM11/DES.I	Lic. No. & date 6110000544 dt.04.01.2011
Meeting No. 23/13		RA.F.No.61/24/040/00072/AM11	
Date: 05.02.2013		Request for revision of norms	

The Committee decided to defer the case. Case deferred for 19.3.2013.

Sl.No.529

Case No. A/R-119	M/s. Anfilco Limited, Gurgaon	HQF.No.01/80/050/00680/AM07/DES.I	Lic. No. & date 0510191559 dt.22.09.2006
Meeting No. 23/13		RA.F.No.05/24/040/00532/AM07	
Date: 05.02.2013		Request for fixation of norms	

Based on DHI written comments dated 5.2.2013, the Committee decided to ratify norms of subject authorization on repeat basis (SION C-1799) as per decision in Advance Authorization No.0510197385 dated 5.1.2007. The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

Sl.No.530

Case No. A/R-120	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00804/AM11/DES.I	Lic. No. & date 0410121550 dt.11.02.2011
Meeting No. 23/13		RA.F.No.04/24/040/00257/AM11	
Date: 05.02.2013		Revision of norms	

Based on DHI written comments dated 5.2.2013, the Committee decided to revise norms of subject authorization as under:
Item No. 24 and 25 – To be allowed on Net basis with accountability clause.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

Sl.No.531

Case No. A/R-121	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00017/AM13/DES.I	Lic. No. & date 0510319881 dt.12.03.2012
Meeting No. 23/13		RA.F.No.05/23/040/00498/AM12	
Date: 05.02.2013		Request for revision/amendment of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

Sl.No.532

Case No. A/R-122	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00551/AM12/DES.I	Lic. No. & date 0510316755 dt.07.02.2012
Meeting No. 23/13		RA.F.No.05/23/040/00426/AM12	
Date: 05.02.2013		Revision of import item No.4 & % of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

Sl.No.533

Case No. A/R-123	M/s. Thermax Ltd.,	HQF.No.01/81/050/01034/AM09/DES.I	Lic. No. & date 3110035317 dt.09.09.2008
Meeting No. 23/13		RA.F.No.31/24/040/00296/AM09	
Date: 05.02.2013		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

Sl.No.534

Case No. A/R-124	M/s. R.D. Engineers (India) Pvt. Ltd.,	HQF.No.01/80/050/00057/AM12/DES.I	Lic. No. & date 1. 0310584240 dt.20.07.2010 2. 0310596998 dt.14.10.2011 3. 0310634076 dt.01.06.2011
Meeting No. 23/13		RA.F.No.03/95/040/00004/AM12	

Date: 05.02.2013	Revision of norms	4. 0310592767 dt.16.09.2010
		5. 0310625116 dt.05.04.2011

The Committee noted that copies of reply received from firm in respect of above 5 authorizations have been forwarded to DIPP for examination and comments. Case deferred for 19.3.2013.

Sl.No.535

Case No. C – 35	M/s. Poly Medicure Ltd.,	HQ F.No.01/80/162/00947/AM12/DES-I
Meeting No. 23/13	Haryana	Fixation of wastage norms in respect of 100% EOU.
Date: 05.02.2013		

The Committee noted that firm has not replied to deficiency letter followed by reminder dated 18.1.2013 and decided to send a final reminder requesting them to expedite their reply failing which their case will be rejected. Case deferred for 19.3.2013.

Sl.No.536

Case No. C – 37	M/s. Pulsalkar Fluid Power	HQ F.No.01/80/162/01083/AM12/DES-I
Meeting No. 23/13	Pvt. Ltd., Pune	Fixation of Ad-hoc Input Output Norms of 100% EOU – reg.
Date: 05.02.2013		

Based on DIPP written comments dated 5.2.2013, the Committee decided to fix following Scrap wastage norms for the EOU in terms of Para 6.8(e) of the Foreign Trade Policy 2009-14:

Sl. No.	Name of Output Product alongwith Part No.	Output Weight (per unit)	Input item Description	Input Weight (per unit)	Consumption Norms (Kgs/Kg. content in export product.
1	Shaft Fuel Pump Drives (P10001)	139 gms.	Alloy Steel Bar Dia 20.50 mm	260 gms.	1.87
2	Barrel Air Fuel Control(P10013)	100 gms.	Alloy Steel Bar Dia 24.50 mm	204 gms	2.04
3	Plunger Idler Spring(P10052)	30 gms.	Alloy Steel Bar Dia 18 mm	36gms	1.20
4	Plunger Governor Spring(P10015)	50 gms.	Alloy Steel Bar Dia 25.40 mm	97 gms	1.94
5	Blank Governor Barrel(P10017 & 18)	69 gms.	Alloy Steel Bar Dia 21 mm	93 gms	1.35
6	Sleeve Governor Barrel (P10007)	90 gms.	Alloy Steel Bar Dia 25.40 mm	135 gms	1.50
7	Push Tube (P10050)	760 gms.	CEW-2 Tube OD 19.2 mm x13.75 mm ID	782 gms	1.03
8	Pin Pivot (P10046)	200 gms.	Alloy Steel Bar Dia 23 mm	267 gms	1.34
9	Pin Synchro (P10044)	130 gms.	Alloy Steel Bar Dia 25.40 mm	252 gms	1.94
10	Coupling Injector Plunger Ass(P10033, 80 & 81)	80 gms.	Alloy Steel Bar Dia 18 mm	96 gms	1.20
11	Valve Cap (P10031)	10 gms.	Alloy Steel Bar Dia 16 mm	17 gms	1.7
12	Shaft Water Pump Blank(P10084)	457 gms.	Stainless Steel BarDia 25.40 mm	645 gms	1.41
13	Plunger AFC(P10090)	34 gms.	Alloy Steel Bar Dia 10 mm	63 gms	1.85
14	Link Injector(P10084)	45 gms.	Alloy Steel Bar Dia 18.5 mm	113 gms	2.51
15	Washer Sealing(P10097)	8 gms.	Alloy Steel Bar Dia 19 mm	11 gms	1.38
16	Fitting High Pressure Fuel-4954930(P10112)	132 gms.	Alloy Steel Bar Dia 24.50 mm	158 gms	1.20
17	Fitting High Pressure Fuel-4061860(P10113)	189 gms.	Alloy Steel Bar Dia 24.50 mm	202 gms	1.07
18	Fitting High Pressure Fuel-4954313(P10114)	107 gms.	Alloy Steel Bar Dia 24.50 mm	164 gms	1.53
19	Fitting High Pressure Fuel-4954312(P10115)	154 gms.	Alloy Steel Bar Dia 26.50 mm	177gms	1.15

RLA may take necessary action accordingly.

Sl.No.537

Case No. C-03	M/s. Eppinger Tooling Asia Pvt. Ltd., Coimbatore	HQ F.No.01/92/180/Norms/AM12/PC-VI/DES-I
Meeting No. 23/13		Fixation of input output norms for the export product "Precision Components Accessories & Equipments, Turret Head, Revolving Tool Holders and VDI Tool Holders" in respect of 100% EOU – reg.
Date: 05.02.2013		

The Committee noted that DHI vide UO No. 1(02)/12/TSW(B)/14 dated 17.1.2013 informed that firm's reply dated 29.11.2012 has been examined by them. The firm has not submitted information sought by DHI vide letter dated 5.11.2012. The Committee, therefore, decided to request the firm to provide the requisite information immediately failing which their case will be rejected. Case deferred for 19.3.2013.

Sl.No.538

Case No. C-07	M/s. Alpha Technologies Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00016/AM13/DES-I
Meeting No. 23/13		Fixation of input output norms for the export product "Row & Heat Exchanger and Des Kit, Pre-processor PCB Assembly, Main Processor PCB Assembly, Power Supply Unit PCB Assembly etc." in respect of 100% EOU – reg.
Date: 05.02.2013		

The Committee noted that copy of their reply has been forwarded to the Technical Authority for examination and comments. Case deferred for 19.3.2013.

Sl.No.539

Case No. C-08	M/s. Gilbarco Veeder – Root India Pvt. Ltd., Coimbatore	HQ F.No.01/80/162/00284/AM13/DES-I
Meeting No. 23/13		Fixation of input output norms for the export product "Meters and Pumping Units(GPUs)" in respect of 100% EOU – reg.
Date: 05.02.2013		

The Committee noted that copy of their reply has been forwarded to the Technical Authority for examination and comments. Case deferred for 19.3.2013.

Sl.No.540

Case No. C-10	M/s. Lucas TVS Ltd., Chennai	HQ F.No.01/80/162/00379/AM10/DES-I
Meeting No. 23/13		Fixation of input output wastage norms for the export product "Starters, Alternator, Wiper Motor and Compressor" in respect of 100% EOU – reg.
Date: 05.02.2013		

The Committee noted that deficiency letter has again been sent to them by email for providing their reply. Case deferred for 19.3.2013.

Sl.No.541

Case No. C-11	M/s. MacBrou Engineering Pvt. Ltd., Goa	HQ F.No.01/80/162/00506/AM13/DES-I
Meeting No. 23/13		Fixation of input output wastage ad-hoc norms for the export product "Nozzle Rings" in respect of 100% EOU – reg.
Date: 05.02.2013		

The Committee decided to fix input output wastage ad-hoc norms in this case as per MSME UO note No.30(227)/11-ME dated 1.2.2013 (copy enclosed). RLA may take necessary action accordingly.

Sl.No.542

Case No. C-20	M/s. Getrag Hi-Tech Gears Pvt. Ltd., Bhiwani	HQ F.No.01/92/180/Norms/AM12/DES-I
Meeting No. 23/13		Fixation of input output wastage ad-hoc norms for the export product "Timing Gears" in respect of LOP NO.03-129/99-100% EOU – reg.
Date: 05.02.2013		

The Committee noted that MSME vide UO note No. 30(152)/11-ME dated 7.1.2013 informed that Unit has submitted drawings and weight of Timing Gears and related forgings by mentioning their parts numbers. Unit has given this information in regard to 23 Timing gears. Unit is manufacturing various product ranges of timing gears having different part numbers. Earlier wastage norms were fixed for 16 export products by DHI by visiting the unit. MSME informed that the norms may be fixed by visiting the unit accordingly. The Chairman, NC-I informed that DGFT is not in favour of team visit and the Norms Committee will go by the advice of the Technical Authority. The Technical Authority has to send their recommendation to NC after examination of the case / visiting the unit as the Technical Authority considers appropriate. Case deferred for 19.3.2013.

REPRESENTATION CASES FOR REVISION / AMENDMENTS OF NORMS RECEIVED BEYOND 4 MONTHS

S.No.543

Case No. A/R-41	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00438/AM10/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.04/24/040/00158/AM10	0410108279
Date: 05.02.2013		Amendment of norms	dt.08.10.2009

The Committee noted DHI UO No. 3(74)/10-TSW(B)/18 dated 23.1.2013 informing that it appears to them that firm's representations were cross linked. The Committee observed that this authorization was once ratified based on DHI recommendation and now the firm has made request for amendment of norms. The Committee decided to once again forward copies of original application along with copy of firm's representation for revision of norms to DHI for examination and comments. Case deferred for 19.3.2013.

S.No.544

Case No. A/R-43	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/01095/AM08/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.04/24/040/00364/AM08	0410093855
Date: 05.02.2013		Ratification of norms	dt.13.02.2008

The Committee noted that firm has not replied to deficiency letter dated 23.1.2013 and decided to remind them for expediting their reply. Case deferred for 19.3.2013.

S.No.545

Case No. A/R-45	M/s. GEA BGR Energy System India Ltd., Chennai	HQF.No.01/80/050/00439/AM10/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.04/24/040/00159/AM10	0410108280
Date: 05.02.2013		Amendment of norms	dt.08.10.2009

The Committee noted DHI UO No. 3(74)/10-TSW(B)/18 dated 23.1.2013 informing that it appears to them that firm's representations were cross linked. The Committee observed that this authorization was once ratified based on DHI recommendation and now the firm has made request for amendment of norms. The Committee decided to once again forward copies of original application along with copy of firm's representation for revision of norms to DHI for examination and comments. Case deferred for 19.3.2013.

S.No.546

Case No. A/R-49	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date 0310557677 dt.29.01.2010
Meeting No. 23/13		RA.F.No.03/95/040/00712/AM10	
Date: 05.02.2013		Amendment in quantities / addition of additional import items	

The Committee noted that copy of firm's reply dated 24.1.2013 has been forwarded to DIPP for examination and comments. Case deferred for 19.3.2013.

S.No.547

Case No. A/R-58	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/81/050/00673/AM07/DES.I	Lic. No. & date 0510194820 dt.22.11.2006
Meeting No. 23/13		RA.F.No.05/24/040/00674/AM07	
Date: 05.02.2013		Revision of norms	

On the request of the firm for personal hearing, the Committee granted the firm personal hearing and Shri J.C. Mongia, Dy. General Manager appeared before the Committee. He explained that norms in this case were fixed on 15.5.2007. The quantity of import item No.2 was mentioned in MT. Import item No.110 to 114 has been allowed 1m/m length of cable of relevant specification. They are facing difficulty with CLA in getting EODC due to (i) mention of Import Item in MT in the ratified norms and (ii) non-mention of description of Import Items No.110 to 114 in shipping documents. He has requested to amend measurement of import item No.2 in numbers instead of MT, deletion of import item No.113 and 114, and to allow quantity in metres without specification for import item No.110 to 112.

The Committee deliberated the case and decided as follows:

- (i) Import Item No.2 – along with weight, numbers also to be mentioned.
- (ii) Import Item No.113 and 114 – To be deleted.
- (iii) Import Item No.111 – To be allowed at 2200 meters.
- (iv) The Committee did not approve firm's request for deletion of requirement of mentioning description/specification in the Shipping documents in respect of Import Items No.110 to 112. The Committee, however, asked the firm to provide conclusive documentary evidence to the Committee showing that they have imported items No.110 to 112 and that these import items have actually been used in the manufacture of Export Product, for consideration of firm's this particular request.

The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.548

Case No. A/R-60	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00339/AM10/DES.I	Lic. No. & date 1110020832 dt.04.08.2009
Meeting No. 23/13		RA.F.No.11/24/040/00010/AM10	
Date: 05.02.2013		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

S.No.549

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date 0510249707 dt.22.09.2009
Meeting No. 23/13		RA.F.No.05/24/040/00318/AM10	
Date: 05.02.2013		Revision of norms	

The Committee noted that the firm has not replied to deficiency letter dated 18.1.2013 and decided to remind them for expediting their comments. Case deferred for 19.3.2013.

S.No.550

Case No. A/R-63	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00573/AM10/DES.I	Lic. No. & date 1110021254 dt.11.11.2009
Meeting No. 23/13		RA.F.No.11/24/040/00024/AM10	
Date: 05.02.2013		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

S.No.551

Case No. A/R-65	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/01779/AM09/DES.I	Lic. No. & date 1110019584 dt.10.02.2009
Meeting No. 23/13		RA.F.No.11/24/040/00073/AM09	
Date: 05.02.2013		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

S.No.552

Case No. A/R-69	M/s. Timken India Ltd., Kolkata	HQF.No.01/80/050/01530/AM09/DES.I	
Meeting No. 23/13		RA.F.No.02/24/040/00212/AM09	
Date: 05.02.2013		Revision / ratification of Norms in 52 Advance Authorizations obtained under Para 4.7 of HBP Vol.-I	

The Committee noted that copies of applications have been forwarded to DIPP for examination and comments. Case deferred for 19.3.2013.

S.No.553

Case No. A/R-125	M/s. Dayco Vikas Power Transmission Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00392/AM12/DES.I	Lic. No. & date 0510297629 dt.26.07.2011
Meeting No. 23/13		RA.F.No.05/23/040/00154/AM12	
Date: 05.02.2013		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

S.No.554

Case No. A/R-126	M/s. Dayco Vikas Power Transmission Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00613/AM12/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.05/23/040/00436/AM12	0510317711
Date: 05.02.2013		Revision of norms	dt.14.02.2012

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.

S.No.555

Case No. A/R-127	M/s. Dayco Vikas Power Transmission Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00245/AM13/DES.I	Lic. No. & date
Meeting No. 23/13		RA.F.No.05/23/040/00054/AM13	0510327416
Date: 05.02.2013		Revision of norms	dt.15.06.2012

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 19.3.2013.
